

UNSCREWED COTTON ACT 1846

ACT No II OF 1846

(Rep., Act 1 of 1852)

[7th January, 1846.]

Passed by the Hon'ble the President of the Council of India in Council on the 7th January 1846, with the assent of the Right Hon'ble the Governor General of India.

An Act relating to unscrewed Cotton exported from the Continent of India and imported at the Bombay Presidency.

I. It is hereby enacted, that unscrewed Cotton Wool shall be allowed to be exported from any Subordinate Port of the Bombay Presidency to the Port of Bombay, free of the Duty specified in Schedule B of Act No. I. of 1838, and to the Port of Bombay from any Port of the Madras Presidency, free of the Duty specified in Schedule B of Act No. VI. of 1844, to which Port of the Madras Presidency the Governor in Council thereof may from time to time be pleased by a Notification in the Official Gazette to grant such exemption of that Duty: Provided that the Cotton Wool so exported shall not be shipped on a Square- rigged Vessel.

II. And it is hereby enacted, that Cotton Wool shall be allowed to be imported into the Port of Bombay, from any part of the Continent of India, free of the Duty specified in Schedule A of the said Act No. I. of 1838.
